

National Company Law Tribunal

Allahabad Bench

CP NO. (IB)186/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE COMPANY: CG Power & Industrial Solutions Ltd vs UP Jeev
vidyut Nigam Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 3 of I & B code of 2016

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|----------------|--------------------|-----------------------|------------------|
| <u>1.</u> | Gantavya | Advocate | operational creditor | Gantavya. |
| <u>2.</u> | Divendu Mishra | Advocate | " " | Divendu Mishra |

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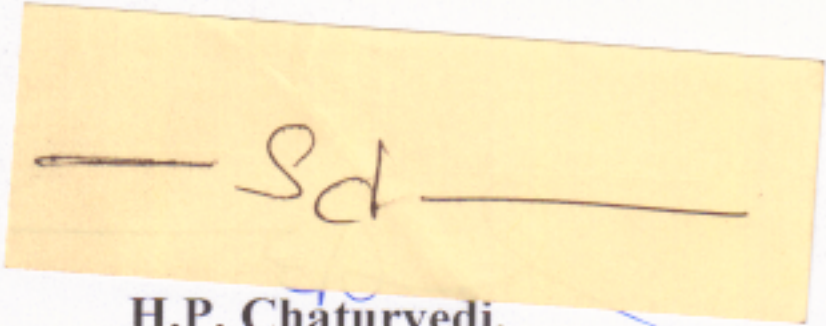
Sh. Gantavya, Advocate for the Operational Creditor. The present case is filed as a fresh case. The Registry of this Tribunal to make scrutiny of the case and to submit its report.

Meanwhile, as per the direction of the Hon'ble NCLAT and as settled practice, a formal notice be issued to the Corporate Debtor Company for filing objection, if any.

The matter be listed on 24th January, 2018.

Dated:22.12.2017

Typed by:
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)